

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 106/2017

C.P. (I.B) No. 13/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017**

Name of the Company: Express Equipment Rental and Logistic Pvt. Ltd.
V/s.
Wind World (India) Ltd.

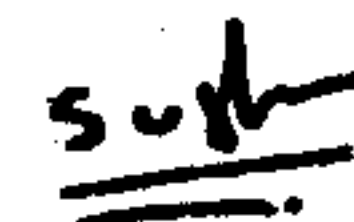
Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. SHASHVATA SHUKLA
FOR MR. S P MASMUDAR

ADVOCATE

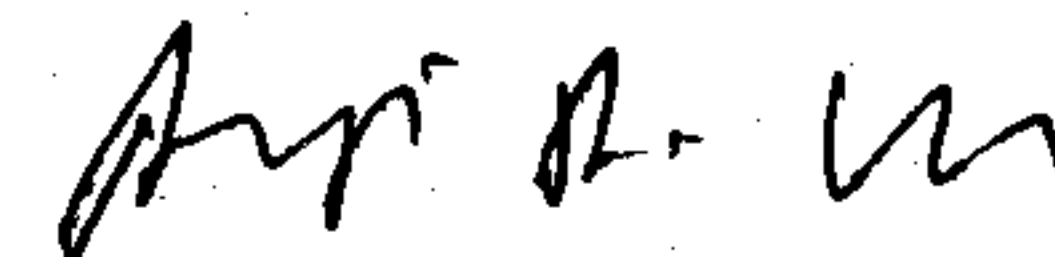
OPERATIONAL
CREDITOR



2. ANIP A. GANDHI

ADVOCATE

RESPONDENT



ORDER

Learned Advocate Mr. Shashvata Shukla present for Petitioner/ Operational Creditor. Learned Advocate Mr. Anip Gandhi present for Corporate Debtor.


Application is filed by the Operational Creditor seeking permission to withdraw CP (IB)13/2017 on the ground of settlement between Operational Creditor and Corporate Debtor.

The said Application is registered as IA 106/2017. Notice on the application given to the Operational Creditor.

Heard both sides arguments. The petition is at the stage of passing orders regarding admission or otherwise. It appears there is a settlement between the operational creditor and Corporate Debtor.

Operational Creditor is permitted to withdraw the Petition CP (IB) no. 13/2017. IA 106/2017 is allowed accordingly.

In view of the order passed in IA106/2017, this CP(IB) no. 13/2017 is dismissed as withdrawn. No order as to costs.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 11th day of May, 2017.